

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 212/GT/2021

Subject : Petition for approval of tariff in deviation from norms specified in CERC (Terms and Conditions of Tariff) Regulations, 2019 in respect of Teesta Low Dam -IV Power Station..

Petition No. 223/GT/2021

Subject : Petition for revision of tariff for the period from the date of COD of 1st Unit i.e. 11.3.2016 to 31.3.2019 after the truing up exercise and tariff petition for the period 2019-21 of Teesta Low Dam -IV Power Station.

Petitioner : NHPC Limited

Respondents : WBSEDCL

Date of Hearing : **16.3.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC
Shri Mohd. Faruque, NHPC
Shri R.D. Shende, NHPC
Shri Piyush Kumar, NHPC
Ms. Anushree Bardhan, Advocate, WBSEDCL
Ms. Surbhi Kapoor, Advocate, WBSEDCL
Ms. Tanya Sareen, Advocate, WBSEDCL
Shri Aneesh Bajaj, Advocate, WBSEDCL

Record of Proceedings

Petition No. 212/GT/2021

During the hearing, learned counsels for the parties submitted that all the oral submissions have already been made in the matter and the Commission may reserve order. Accordingly, the Commission reserved its order in the matter.

Petition No. 223/GT/2021

2. During the hearing, the learned counsel for the Petitioner referred to his petition and made oral submissions in the matter and prayed for time to file written submissions in the matter.



3. The learned counsel for the Respondent, WBSEDCL referred to her reply and made detailed oral submissions in the matter and also prayed for time to file written submissions in the matter.

4. After hearing the parties, the Commission directed the Petitioner to submit the following additional information by **21.4.2023**:

a. Documentary evidence in support of financing charges along with the loan agreement and justification thereof, certified by auditors.

b. Detailed breakup of the IEDC actually incurred as per the format provided in para 68 of the Tariff Order dated 24.1.2021.

c. Audited station balance sheets as on each COD;

d. Auditor certificate in respect of un-discharged liabilities, IDC and FC as on COD of each unit;

e. Statement duly certified by the auditor showing reconciliation of the un-discharged liabilities as per Balance Sheet as on the COD of each unit with that considered for tariff by the petitioner and also with the amount of liabilities depicted in form 9E and 9F;

f. Reconciliation of un-discharged liabilities, as per Form 9A/9B with that of Books of accounts. Further reconciliation of IDC and FC separately as per Form 9E/9F duly certified by the Auditor.

g. Details of retention money and deposits duly certified by the auditor.

h. The Petitioner while calculating weighted average rate of interest for the period from 1.4.2016 to 16.7.2016 as 9.23%, the Petitioner has deducted certain amounts pertains to U-Series bond from Average Net Loan which needs justification.

5. The Respondent to file their reply, by **8.5.2023**, after serving copy to the Petitioner, who may, thereafter file its rejoinder, if any, on or before **22.5.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

6. Subject to above, order in this matter was also reserved.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

